

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.354/GT/2018

Subject : Petition for determination of tariff in respect of Teesta Low Dam Power station, Stage-IV for the period from 11.3.2016 (COD of first unit) to 31.3.2019.

Petitioner : NHPC Ltd.

Respondent : WBSEDCL

Date of hearing : **5.9.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Corrigendum to ROP of hearing dated 27.8.2019

The matter was mentioned today by the learned counsel for the Petitioner. The learned counsel for the Respondent, WBSEDCL was also present.

2. Para 1 of the ROP of the hearing dated 27.8.2019 shall stand modified as under:

“At the outset, the learned counsel for the Respondent, WBSEDCL prayed for grant of time to file its reply to the additional information filed by the Petitioner. This was objected to by the learned counsel for the Petitioner. However, since certain additional information is required to be filed by the Petitioner and the Respondent to file its reply on the same, time was granted to the parties.”

3. All other terms remain unchanged.

By order of the Commission

**Sd/-
(B.Sreekumar)
Deputy Chief (Law)**

